

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
15-04-2024 AT 10:30 AM**

**CP (IB) No. 81/95/HDB/2023
AND
IA (IBC) 19/2024 in CP (IB) No. 81/95/HDB/2023
u/s. 95 of IBC, 2016**

IN THE MATTER OF:

National Bank for Agriculture and
Rural Development(NABARD)

...Petitioner

AND

Sri. M Karunakar Reddy

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

CP (IB) No. 81/95/HDB/2023

Matter adjourned to 23.04.2024.

IA (IBC) 19/2024

Learned Senior Counsel Mr Raghu Ram for the Financial Creditor present through Video Conference.

Mr Chakilam Nagarjuna Rao, Resolution Professional present physically.

Learned Counsel Ms Rithika Reddy, for Personal Guarantor present through Video Conference.

At request of the learned counsel for Financial Creditor to hear on the objections raised by the Personal Guarantor, matter adjourned to 23.04.2024 let the respondent also be get ready on the next hearing date.

**Sd/-
MEMBER (T)**

**Sd/-
MEMBER (J)**